

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.343 of 2010

(Arising out of Order-in-Original No.01/Commr./ST/SLG/2010-2011 dated 06.07.2010 passed by Commissioner of Central Excise, Customs & Service Tax, Siliguri)

M/s Kishalay Commerce Private Limited

Kapil Centre, 1st Floor, 2nd Mile, Sevoke Road, Siliguri-734001

Appellant

VERSUS

Commissioner of Central Excise, Customs & S.Tax, Siliguri

C.R.Building, 4th Floor, Haren Mukherjee Road, Hakimpura, Siliguri-734401

Respondent

APPEARANCE :

None for the Appellant

Shri K.Chowdhury, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER NO.....75228/2023

DATE OF HEARING : 11 .04.2023

DATE OF DECISION : 11 .04.2023

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Pronounced in the open court)

Sd/-

**(Ashok Jindal)
Member (Judicial)**

Sd/-

**(Rajeev Tandon)
Member (Technical)**

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